2213. SHRI BAIJAYANT JAY PANDA:
SHRI B.N. CHANDRAPPA:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:

(a) whether the High Level Committee constituted by the Government to suggest
measures for monitoring the progress of implementation of Corporate Social
Responsibility (CSR) policies has submitted its Report;

(b) if so, the details of recommendations made by the said committee along with action
taken by the Government thereon;

(c) whether the Government proposes uniformity in tax exemption for CSR expenditure
to all eligible activities, if so, the details thereof;

(d) whether the Government proposes to amend the Companies Act to incorporate the
recommendations, if so, the details thereof; and

(e) whether the Government has any proposal to give a little bit freedom to companies
on CSR expenditure, including increasing the administrative expenditure, if so, the
details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
(SHRI ARUN JAITLEY)

(a): Yes, Madam

(b): The report alongwith its recommendations has been placed on the Ministry's
website (www.mca.gov.in).

(c): No, Madam

(d): The Companies Law Committee is examining the issues related to amendments
required, if any, in the Companies Act, 2013 and rules thereunder.

(e): The Companies are required to formulate their CSR policies, if applicable, under
the provision of Section 135 of the Companies Act, 2013, Schedule VII of the Act and
Companies CSR Policy Rules, 2014 read with General Circular dated 18.06.2014 issued
by the Ministry of Corporate Affairs.